# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH CIRCUIT SITTING: GWALIOR

# Original Application No.202/00727/2015

Gwalior, this Thursday the 11th day of January, 2018

## HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Omprakash Karolia, S/o Shri Kedrlal Karolia, Aged – 59 years, Occupation – Incharge GDS (BPM), Branch Office Rampur Kalan, Tehsil Sabalgarh, District Morena, R/o Village and Post Rampur Kalan, Rahore Mohalla, Tehsil Sabalgarh, District Morena (M.P.) – 476229 - Applicant

(By Advocate – Shri S.C. Sharma)

#### <u>Versus</u>

- 1. Union of India through the Secretary, Ministry of Communications and IT, Department of Posts (GDS Section), Dak Bhawan, Sansad Marg, New Delhi 110001.
- 2. Superintendent Post Offices, Chambal Division, Morena 476001 (M.P.).
- 3. Post Master General, Postal Services, Indore Region, Indore 452001 (M.P.).
- 4. Assistant Director General (GDS/PCC), Dak Bhawan, Sansad Marg, New Delhi 110011 Respondents

(By Advocate – Shri Kaushlendra Singh Tomar)

#### <u>ORDER</u>

### By Navin Tandon, AM:-

The applicant has filed this Original Application and has prayed for the following reliefs:

- "8.1 That, the respondents be directed to pay the arrears of aforesaid two posts as per rules alongwith interest to the applicant.
- 8.2 That, the whole process of selection for appointment through direct recruitment on the post of GDS BPM may kindly be quashed.
- 8.3 That the respondents be further directed to appoint the applicant on the post of GDS BPM in the interest of justice.
- 8.4 That, respondents be directed to pay cost Rs.10,000 to the applicant.
- 8.5 Any other relief which this Hon'ble Court may kindly be deemed fit in the interest of justice may kindly be awarded in favour of applicants."
- 2. During the course of argument, learned counsel for the applicant submitted that the applicant, through his counsel, has sent a legal notice on 22.07.2015 (Annexure A-15) for redressal of his grievances raised in this Original Application, which has not been replied by the respondents. He further submitted that this Original Application may be disposed of at this stage with a direction to the respondents to consider and decide the applicant's legal notice dated 22.07.2015, in the light of Clause 3(ii) of Government of India, Ministry of Communications & IT circular dated 17.02.2011 (Annexure A-7), within a time frame.
- **3.** Learned counsel for the respondents did not object to the above prayer.
- **4.** In view of the above, without going into the merits of the case, we dispose of this Original Application with a direction to the competent authority amongst the respondents to consider and

decide the applicant's legal notice dated 22.07.2015, in the light of Annexure A-7 circular dated 17.02.2011, within a period of 60 days from the date of receipt of a certified copy of this order. No costs.

(Ramesh Singh Thakur) Judicial Member (Navin Tandon) Administrative Member

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